

**Government of Jammu & Kashmir
Transport Department, Civil Secretariat,
J&K.**

NOTIFICATION

Jammu, the 11th April, 2023.

S.O. 200 .- In exercise of the powers conferred by section 3-A of the Jammu & Kashmir Passengers Taxation Act, 1963 (Act No: XII of 1963) and in partial modification of notification SRO 466 of 2010 dated 16.12.2010, the Government hereby directs that following proviso shall be added below the sub-joined Schedule appended to said notification; namely:-

"Provided that the passenger tax in advance on quarterly basis may also be paid by an owner in case of vehicles where the lump sum is determined on the basis of per seat per annum."

By order of the Government of Jammu & Kashmir.

Sd/-

(G.Prasanna Ramaswamy) IAS,
Secretary to the Government
Transport Department



No: TRPT-MVDON/81/2021-02-TPT

Dated: 11-04-2023

Copy to the:

1. All Financial Commissioners (ACS), J&K.
2. All Administrative Secretaries.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Divisional Commissioners.
6. Transport Commissioner, J&K Jammu.
7. All Deputy Commissioners.

8. Managing Director, JKRTC, J&K, Jammu.
9. Director, State Motor Garages, J&K, Jammu.
10. OSD to Advisor (B) to Hon'ble Governor.
11. Scientist 'F' In-charge NIC, Jammu.
12. Pvt. Secretary to Chief Secretary, J&K.
13. Pvt. Secretary to Secretary to Government, Transport Department.
14. Incharge Website.
15. S.O. file



(Manik Singh Rathore)

Under Secretary to the Government
Transport Department